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Title: Need to take steps to check corporal punishment in Schools.

SHRI AMBICA BANERJEE (HOWRAH): Even after the ruling given by the Apex Court on corporal punishment to school children, the country is continuing to adhere to the philosophy of spare the rod and spoil the child.

I would like to mention that such action reflects a perverse streak among certain educators. The problem is symptomatic of virulent mindset within the education system that sees believers in corporal punishment as a legitimate mean to discipline students and build character.

So far, there have been hundreds of cases across the country where children have sustained severe physical injuries by corporal punishment and in many cases it has led to deaths.

I, therefore, urge upon the Government to prevent such atrocities on school children and the perpetrators should quickly be brought to book through specific laws to erase this blot on our education system.